GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3918 ANSWERED ON:24.08.2004 ALLOTMENT OF LAND TO SOCITIES Goel Shri Surendra Prakash

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether a large number of societies which were allotted land at highly concessional rates by Delhi Development Authority and Land & Development Office in prime institutional areas in Delhi have turned into multi-storeyed commercial houses and are raking in lakhs of Rupees in violation of allotment rules;
- (b) if so, the details of societies which have indulged into such practices and the nature of action taken against them during the period from 1998 to 2003;
- (c) whether in some cases, special permission was given by the Government after the D.D.A. had declined to regularize such societies to sublet 75% of the built up space in utter violation of the rules; and
- (d) if so, the details thereof and the reasons therefor?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD)

- (a)&(b): The Delhi Development Authority (DDA) and Land & Development Office have reported that there is no specific information available regarding land allotted for institutional purposes having been turned into multi-storeyed complexes. Cases of violation of lease/allotment conditions are detected/identified from time to time through site reports/complaints. In such cases, show cause notices are issued and after receipt of reply further action is taken according to the nature of the violations.
- (c)&(d): DDA has further reported that as per the subletting policy, only 25% of the permissible built up area can be sublet for the prescribed purposes to various specified type of institutions. As per information available, no institutions has been allowed to sublet 75% of the built up area.